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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

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O.A.No.1393 of 1987.

Date of decision: 29.1.93.

Dra.(Kum) Vijaymala Pandit

...Applicant

V/s.

Union of India and Another

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K.RASGOTRA, MEMBER(A).

For the applicant

...Shri B.S.Charya, Counsel

For the respondents

...Shri M.L.Verma, Counsel.

JUDGMENT (ORAL)

(By Hon'ble Mr. Justice V.S.Malimath, Chairman) :

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The learned counsel for the applicant, Shri B.S. Charya, submitted that in view of certain subsequent developments, the petitioner proposes to withdraw this petition. Hence, this petition is dismissed as withdrawn.

No costs.

  
( I.K.RASGOTRA )

MEMBER(A)

  
( V.S.MALIMATH )

CHAIRMAN

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